

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.1 - IA/260(AHM)2023
ITEM No. 2 - IA/272(AHM)2023
ITEM No. 3 - IA/689(AHM)2022
In
C.P.(IB)/261(AHM)2021

Proceedings under Section 9 IBC

IN THE MATTER OF:

BBM Impex Pvt Ltd

.....Applicant

V/s

Innovative Tyres and Tubes Ltd

.....Respondent

Order delivered on: 14/03/2023

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)

Mr.Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Navin Pahwa, Ld. Sr. Adv. (in IA/260(AHM)2023),
Mr. Ravi Pahwa, Ld. Adv. (in IA/272(AHM)2023), Mr. Viraj
Parikh, Ld. Adv. a.w. Mr. Saurabh Pandya, Ld. Adv. (in
IA/689(AHM)2022)

For the Respondent

: Mr. Ravi Pahwa, Ld. Adv. (in IA/689(AHM)2022)

ORDER

IA/260(AHM)2023, IA/272(AHM)2023 & IA/689(AHM)2022

IA/260(AHM)2023

This application is filed by the RP for approval of Resolution plan.

Issue notice to the Suspended Management, the Principal Chief Commissioner of Income Tax, Gujarat, the Principal Commissioner of Income Tax – 1, Baroda and the Deputy Commissioner of Income Tax, Vadodara.

The matter stands adjourned to 12.04.2023

IA/272(AHM)2023

This application is filed by the RP for placing on record the Status Report. The report is taken on record. With this, IA/272(AHM)2023 stands disposed of.

ITEM No.1 - IA/260(AHM)2023
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ITEM No. 3 - IA/689(AHM)2022
In
C.P.(IB)/261(AHM)2021

IA/689(AHM)2022

This application is filed by Cleantech Solar Energy (India) Pvt. Ltd. objecting the plan. However, learned counsel for the Applicant appears and submits that he has filed an IA pointing out that the applicant has arrived in a settlement with the RP, hence, that IA is not listed today.

The matter to come up for further consideration on 12.04.2023.

-SD-

**KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)**

-SD-

**DR. MADAN B. GOSAVI
MEMBER (JUDICIAL)**